

UGC Assistance to Manipur University Projects

***190. SHRI W. ANGOU SINGH:** Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of projects submitted by Manipur University to the UGC for financial assistance;

(b) the names of projects now sanctioned and the projects which are not sanctioned; and

(c) whether the UGC grants to Manipur University have been held-up due to want to concurrence of Manipur Government?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) and (b) According to the information furnished by University Grants Commission (UGC), the Manipur University had submitted the following 12 projects to UGC for financial assistance under various Schemes:—

- (i) Centre for Adult, Continuing Education & Extension
- (ii) College Development Council
- (iii) Centre for Manipuri Studies and Tribal Research
- (iv) Special Cell for Scheduled Castes and Tribes
- (v) Audio-Visual Research Centre
- (vi) Manipur Institute of Management Studies
- (vii) University Science Instrumentation Centre
- (viii) Special Assistance Programme of the Life Science Department
- (ix) Committee on Strengthening of Infrastructure in Science and Technology (COSIST) Programme of Life Science and Technology
- (x) Information and Library Network (INFLIBNET)
- (xi) Deveopment proposals for the IXth Plan
- (xii) Development of Computer Education.

[10 December, 1999]

RAJYA SABHA

All the above projects have been sanctioned by UGC except two projects received under the Scheme of Development of Computer Education.

(c) Manipur University has informed that UGC grants for the following projects are held up due to want of concurrence of the State Government:—

- (i) Centre for Manipuri Studies and Tribal Research
- (ii) University Science Instrumentation Centre
- (iii) Filling up of faculty positions approved by UGC for the 9th Plan projects
- (iv) Information and Library Network (INFLIBNET).

Collection of Money for Sugar Development Fund

†*191. SHRI BARJINDER SINGH HAMDARD:
SHRI KAPIL SIBAL:

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that money in the form of cess was collected in Sugar Development Fund from sugar industry during 1996-97, 1997-98 and 1998-99;

(b) if so, the amount collected during each of the above years;

(c) what was the balance amount in Sugar Development Fund at the end of March, 1996;

(d) whether the amount from the said Fund was also spent on various items during the above years; and

(e) if so, the names of the items, alongwith amount spent thereon separately, and what was the balance amount as in March, 1999?

THE MINISTER OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SHANTA KUMAR): (a) and (b) The Sugar Development Fund Act, 1982 provides that an amount equivalent to the proceeds of the duty of excise levied and collected under the Sugar Cess Act, 1982, reduced by the cost of collection, as determined by the Central

†Original notice of the Question was received in Hindi.